

WRITTEN ANSWERS TO QUESTIONS

[English]

[Translation]

Contract Labour System in Public Sector Undertakings

*842. SHRI SUBEDAR: Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to abolish the contract labour system in the Public Sector Undertakings like National Thermal Power Corporation and Northern Coal Fields Limited and in various agencies engaged in construction work in Uttar Pradesh and Madhya Pradesh;

(b) if so, the time by which Government propose to introduce a new policy for the welfare of contract labour; and

(c) the details in regard thereto?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) to (c). The 'appropriate Government' can prohibit employment of Contract Labour in any job/process/operation in an establishment keeping in view the provisions of the Contract Labour (Regulations and Abolition) Act, 1970. The Central Government has already prohibited employment of contract labour in various operations in the coal mining activities. In respect of various establishments of National Thermal Power Corporation and the agencies engaged in construction work, the 'appropriate Government' is the concerned State Government. It is the endeavour of the Central Government to ensure prohibition of contract labour wherever it is so warranted by the provisions of the aforesaid Act.

Review of the Performance of Textile Units

*843. SHRI V. SREENIVASAPRASAD: Will the Minister of TEXTILES be pleased to state:

(a) whether performance of various textile units under the administrative jurisdiction of his ministry has been reviewed over the period of 3 months as on 30 April, 1990;

(b) if so, whether the best performed unit has been identified;

(c) whether Government propose to give incentive to the management of such a unit; and

(d) if so, the details thereof?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV):

(a) The performance of textile mills under National Textile Corporation Limited and British India Corporation Limited is reviewed by the Government from time to time. While the performance of NTC Mills was reviewed by the Government on 31st March, 1990, the performance of B.I.C. Mills was reviewed on 20th February, 1990.

(b) to (d). In order to encourage and give recognition for well performing mills, awards have been instituted in respect of NTC Mills. One best performance mill for 1988-89 in each of the nine Subsidiary Corporations was selected for receiving an award.

Balaramaverma Textile Mills, Shancotah and Coimbatore Murugen Mills, Coimbatore, under NTC (TN&P) Limited, Coimbatore were adjudged as the best spinning and

composite mills respectively in the entire NTC Group. In addition to the award, the workers and staff of these two mills were granted one day's wages/salaries, as *ex-gratia*.

Scheme to Promote Family Planning

*848. SHRI K. MURALEEDHARAN:
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are considering a new integrated scheme of incentives and disincentives to promote a small family norm with a view to accelerate the pace of family planning movement; and

(b) if so, the details thereof?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). The family welfare strategy is being reviewed in the context of the 8th Five Year Plan. In this context, various proposals and alternatives including those relating to incentives and disincentives are under examination. No final decision has yet been taken in the matter.

[*Translation*]

Food Processing Units

*849. SHRI HARISH RAWAT:
SHRI SUDHIR GIRI:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the total number of food processing units in the country, State-wise;

(b) the States where new units of food processing industry are proposed to be set up during the Eighth Plan period;

(c) whether Government propose to formulate some comprehensive plan for the processing of fruits available in different States; and

(d) if so, the details thereof?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (d). Food Processing Industries are in the organised, unorganised and cooperative sectors. Information in respect of all the food processing industries in different sectors is not being maintained centrally.

The Ministry of Food Processing Industries have not taken any decision to directly set up food processing units in any state. Modern Food Industrial (I) Ltd. and North Eastern Regional Agricultural Marketing Corporation Limited, the two public sector undertakings under the administrative control of the Ministry of Food Processing Industries, have set up some food processing units in different States for manufacturing bread, fruit drinks, fruit concentrate, extruded food, maida etc.

In order to encourage the growth the development of the processed food industry, several developmental plan schemes have been prepared for 1990-91. In the fruit and vegetable processing sector, these include schemes for strengthening the backward linkages between growers and processors, for strengthening quality control, for extension and education for development of infrastructure facilities and for extending financial assistance to State Government undertakings and cooperative undertakings in setting up new processing units as well as strengthening existing processing units.